

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
ESSEL INFRAPROJECTS LIMITED**

1.	Name of corporate debtor	ESSEL INFRAPROJECTS LIMITED
2.	Date of incorporation of corporate debtor	07/07/1987
3.	Authority under which corporate debtor is incorporated/registered	ROC, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH1987PLC044006
5.	Address of the registered office and principal office (if any) of corporate debtor	513/A, 5th Floor, Kohinoor City, Kiroi Road Kurla (West), Mumbai City, Mumbai, Maharashtra India, 400070
6.	Insolvency commencement date in respect of corporate debtor	Date of Order:- 28 th August, 2024
7.	Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date i.e. 24 th February, 2025.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hemant J. Mehta Regn No: IBBI/IPA-001/IP-P00027/2016-17/10060
9.	Address and email of the interim resolution professional, as registered with the Board.	D613/614, Neelkanth Business Park, Nathani Road, Vidyavihar West, Mumbai, Maharashtra - 400086 Email: mehtaatul@gmail.Com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D613/614, Neelkanth Business Park, Nathani Road, Vidyavihar West, Mumbai, Maharashtra - 400086 Email: cirp.esselinfraprojectsltd@gmail.com/ hemant@apmh.in
11.	Last date of submission of claims	11 th September, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	NA

13.	Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	NA
14.	a) Relevant forms and b) Details of authorized representatives are available at:	Relevant forms are available at http://ibbi.gov.in/home/downloads NA

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process against the **ESSEL INFRAPROJECTS LIMITED** on 28.08.2024

The creditors of **ESSEL INFRAPROJECTS LIMITED** are hereby called upon to submit their claims with proof on or before **11.09.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Date: 29.08.2024
Place: Mumbai

Hemant J Mehta
IBBI/IPA-001/IP-P00027/2016-17/10060